HARYANA VIDHAN SABHA

Bill No. 20— HLA of 2026

THE HARYANA PANCHAYATI RAJ (AMENDMENT) BILL, 2026

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BILL

further to amend the Haryana Panchayati Raj Act, 1994.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Haryana Panchayati Raj (Amendment) Act, 2026. Short title.

2. For sub-section (7A) ofsection 11 of the Haryana Panchayati Raj Act, 1994, the following sub-section shall be substituted, namely: - Amendment of section 11 of Haryana Act 11 of 1994.

"(7A) For any general meeting of the Gram Sabha, one-tenth of the members of Gram Sabha or three hundred members, whichever is less, shall form a quorum:

Provided that to consider and approve the identified eligible beneficiaries of any Government Scheme or to prepare a Gram Panchayat Development Plan, twenty percent of the members of Gram Sabha shall form the quorum. If at the time fixed for the meeting, there is no quorum, the Sarpanch shall wait for one hour and if within such period of one hour there is no quorum, the Sarpanch shall adjourn the meeting to such time on the following day or such day, as he may decide. The business only, which was to be brought before the scheduled meeting shall be brought and transacted in the adjourned meeting and fifteen percent of the members of Gram Sabha shall form the quorum of such meeting. In case there is no quorum of fifteen percent of the members of Gram Sabha in the adjourned meeting then in the next meeting,the number of members of the Gram Sabha mentioned below shall form the quorum, namely:-

(a) five hundred members, where the total number of members of the Gram Sabha is ten thousand or more;

(b) four hundred members, where the total number of members of the Gram Sabha is more than five thousand but less than ten thousand; and

(c) three hundred members, where the total number of members of the Gram Sabha is five thousand or less.".

STATEMENT OF OBJECTS AND REASONS

Under the existing provisions of the Haryana Panchayati Raj Act, 1994, a higher quorum is prescribed for Gram Sabha meetings convened for considering and approving the identified eligible beneficiaries under Government Schemes and for preparing the Gram Panchayat Development Plan, with the objective of ensuring wider participation, transparency and accountability in the decision-making process.

However, it has been observed that the prescribed quorum of forty per cent in the said meeting, thirty per cent in the first adjourned meeting and twenty per cent in the subsequent adjourned meeting is not practicably achievable in many cases.Failure of the meetings to transact the intended business, thereby delaying implementation of Government Schemes.

It is, therefore, proposed to rationalise the quorum requirement by providing for twenty per cent of the total members in the main meeting, fifteen per cent in the first adjourned meeting, and a specified minimum number of members in the second adjourned meeting. The proposed amendment seeks to balance the objective of wider participation and transparency with the practical necessity of ensuring that Gram Sabha meetings are able to transact their intended business effectively and within a reasonable time.

Hence this Bill.

KRISHAN LAL PANWAR,
Development and Panchayats Minister, Haryana.

Chandigarh :
The 27th August, 2026.

Dr. Virender Kumar Dahiya, IAS,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 27th August, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE

EXTRACT FROM THE HARYANA PANCHAYATI RAJ ACT, 1994

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11(1) to (4) XXXXX

(5) If a general meeting as required by sub-section (1), or an extra-ordinary general meeting as required by sub-section (4), is not called, the Block Development and Panchayat Officer shall call such meeting.

(6) XXXXX

(7) XXXXX

(7A) For any general meeting of the Gram Sabha, one-tenth of the members of Gram Sabha or three hundred members, whichever is less, shall form a quorum.:

Provided that to consider and approve the identified eligible beneficiaries of any Government Scheme or to prepare a Gram Panchayat Development Plan, forty percent of the members of Gram Sabha shall form the quorum. If at the time fixed for the meeting, there is no quorum, the Sarpanch shall wait for one hour and if within such period of one hour there is no quorum, the Sarpanch shall adjourn the meeting to such time on the following day or such day as he may decide. The business only, which was to be brought before the scheduled meeting, shall be brought and transacted in the adjourned meeting and thirty percent of the members of Gram Sabha shall form the quorum of such meeting. In case there is no quorum of thirty percent of the members of Gram Sabha in the adjourned meeting then in the next meeting the quorum shall be twenty percent of the members of Gram Sabha.

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